

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1400 of 2024**

**DEVENDRA FAUJDAR**

**APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH**

**RESPONDENT**

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**Date:17/11/2025**

**THROUGH**

**Place: New Delhi**



**Priyanka swami  
Advocate  
Standing Counsel For State of U.P  
F-13, Jangpura, New Delhi  
110014**

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**STATUS REPORT ON BEHALF OF RESPONDENT– DISTRICT  
MAGISTRATE, MATHURA, UTTAR PRADESH (U.P.)**

**MOST RESPECTFULLY SHOWETH:**

1. That the deponent is presently Posted As Mining Inspector, District- Mathura, Uttar Pradesh and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal on behalf of District Magistrate, Mathura.
2. That In compliance with the order dated 29.08.2025 passed by this Hon'ble Tribunal it is most respectfully submitted that the present matter raises serious allegations regarding environmental degradation in village Magogra, District Mathura, which falls within the environmentally sensitive Taj Trapezium Zone. The applicant has alleged that more than 100 mature trees, comprising species such as Peepal, Jamun, Lemon and others, were unlawfully

uprooted and destroyed by private individuals using heavy machinery.

- 3.** That it has further been alleged that illegal excavation of soil was undertaken in the same area, resulting in further ecological disturbance. These allegations, if established, have grave implications for environmental protection, biodiversity conservation, and regulatory enforcement in the region.
- 4.** That it is submitted that the factual status of the land in question is itself a matter requiring careful examination. While the applicant claims that the tree felling and excavation occurred on his privately-owned agricultural land, the adjoining drain (nala), pathway, and certain surrounding portions are recorded as government land. Therefore, it is essential to undertake a precise demarcation and boundary verification exercise to determine whether the alleged incidents took place on private land, government land, or both. This determination can only be made upon a detailed joint site inspection by the Revenue Department, Forest Department, and other concerned authorities.
- 5.** That the present case involves multiple regulatory jurisdictions. The Forest Department has lodged an FIR at Police Station Magorra with respect to the alleged illegal felling of trees, and further action is

underway. The issue of illegal soil excavation falls under the jurisdiction of the Mining Department and the local police authorities, who are required to verify whether the excavation was unauthorised, whether any royalty or permit was absent, and whether the material was transported illegally. The Uttar Pradesh Pollution Control Board is also obligated to assess the environmental damage caused due to both tree felling and soil excavation, including impact on soil stability, water flow, and ecological balance. The Revenue Department must further confirm the nature, classification, ownership, and entries relating to the land in question. Given the overlapping responsibilities, preparation of a consolidated and accurate counter reply requires coordinated efforts and inputs from all these departments.

- 6.** That it is respectfully brought to the notice of this Hon'ble Tribunal that, pursuant to the order dated 29.08.2025, the respondent authorities initiated steps to conduct a joint site inspection so that a factual, comprehensive, and consolidated report could be prepared. However, the site is a naturally low-lying tract situated adjacent to a minor (nala), which routinely collects runoff during the monsoon season. Due to heavy rainfall in recent weeks, the entire area remains substantially waterlogged, with accumulated standing

water preventing any physical access to the site. The ground is presently submerged and marshy, making it impossible to enter the area, carry out measurements, document the condition of tree stumps, assess the extent of soil excavation, or verify land boundaries. Any attempt to access the site at this stage poses safety risks to personnel and will not yield reliable or accurate data required for submission before this Hon'ble Tribunal. **True photographs of the water-logged land are attached herewith and marked as Annexure P/1**

7. It is therefore submitted that the delay in submitting the consolidated counter-objections is entirely due to circumstances beyond the control of the respondent authorities. The respondents have acted diligently and without any lapse. The sole impediment has been the continued waterlogging, which has made inspection physically impossible.
8. That it is estimated that the accumulated water will require at least three weeks to naturally dry and recede to a level that permits safe and meaningful inspection. Only after the water recedes can the required joint inspection be conducted, findings verified, inter-departmental data compiled, and a complete, factual, and consolidated reply be finalised.

9. That the answering Respondent remains at the disposal of this Hon'ble Tribunal and undertakes to ensure due and strict compliance with any further orders, directions, or clarifications that may be issued in the present matter. It is respectfully submitted that the report from the learned SDM is awaited and is expected to be received within approximately four weeks, where after the answering Respondent shall be in a position to file the final and comprehensive reply. It is further submitted that the issue of water logging on the subject land is already under active process and is expected to be fully cleared within an estimated period of 4–6 weeks

**Date:17/11/2025**

**THROUGH**



**Place: New Delhi**

**Priyanka swami  
Advocate  
Standing Counsel For State of U.P  
F-13, Jangpura, New Delhi 110014**

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 1400 of 2022**

**DEVENDRA FAUJDAR**

**APPLICANT**

**VERSUS**

**STATE OF UTTAR PRADESH**

**RESPONDENT**

**AFFIDAVIT**

I, Akshay Kumar, Aged About 27 Years S/o Bijay Singh Presently Posted  
As Mining Inspector, District- Mathura, Uttar Pradesh.

1. That I am posted as stated above and well conversant with the facts  
of the present case and as such competent to swear this affidavit  
before this Tribunal on behalf of District Magistrate, Mathura.
2. That the accompanying Reply has been drafted by our counsel upon  
my instructions.
3. That the contents of the accompanying Reply are true and correct,  
and the knowledge has been derived from official records and  
nothing material has been concealed therefrom.



Akshy Kuma

DEPONENT

**VERIFICATION**

Verified on solemn affirmation at NEW DELHI on this 18 NOV 2025 day of NOVEMBER 2025,  
18 NOV 2025  
that the contents of the foregoing affidavit are true and correct to the best of my  
knowledge and no part of it is false and nothing material has been concealed  
therefrom.

Identified by  
Riyanka Swami  
D/4476/10.  
I identified the deponent who  
has signed in my presence

Akshy Kuma

DEPONENT



**ATTESTED**  
NOTARY PUBLIC  
(INDIA)

**18 NOV 2025**



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Lat 27.404838° Long 77.518432°

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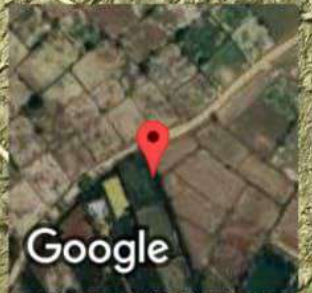
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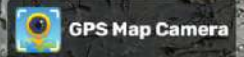
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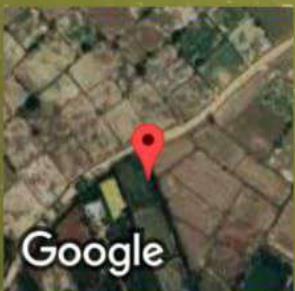
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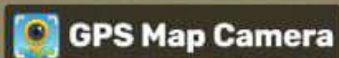
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Mathura, Uttar Pradesh, India 

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Lat 27.476757° Long 77.694614°

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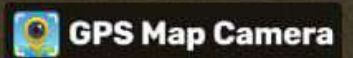



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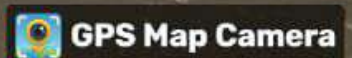



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